

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 69 OF 2015 & IA NO. 105 OF 2015

&

APPEAL NO. 75 OF 2015

Dated: 20th January, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

APPEAL NO. 69 OF 2015 & IA NO. 105 OF 2015

In the matter of:-

Chhattisgarh State Power Transmission Co. Ltd. ...Appellant(s)

Versus

Chhattisgarh State Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Suparna Srivastava

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Paramhans for R-1

Mr. Sanjay Sen, Sr. Adv.
Ms. Divya Chaturvedi
Mr. S. Chauhan for R-2

APPEAL NO. 75 OF 2015

In the matter of:-

Chhattisgarh State Power Distribution Co. Ltd. ...Appellant(s)

Versus

Chhattisgarh State Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Suparna Srivastava

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Paramhans for R-1

Mr. Sanjay Sen, Sr. Adv.
Ms. Divya Chaturvedi
Mr. S. Chauhan for R-2

ORDER

We have heard learned counsel for the parties.

Judgment is reserved. Learned counsel for the Appellant may file written submissions on or before 25.01.2016 after serving copy on the other side. Thereafter, supplementary written submissions may be filed by Respondent No.2 on or before 27.01.2016 after serving copy on the other side. Learned counsel for Respondent No.1 has already filed written submissions on 19.11.2015.

**(I.J. Kapoor)
Technical Member**

ts/dk

**(Justice Ranjana P. Desai)
Chairperson**